

Housing, being a State subject, the State Govt. or the Urban Local Bodies (ULBs) are to provide alternative sites for re-settlement. Entire cost of such rehabilitation is also borne by State Govt. or ULBs and Railways do not contribute towards cost of land/rehabilitation. Further, MoR has also informed that the case of Shakur Basti where the partial cost of Resettlement and Rehabilitation (R&R) of encroachers has been borne by the Railways is not applicable to any other State or UT.

Additionally, Delhi Development Authority (DDA) has reported that they had written to the Railways to give consent for conducting survey for validation of demand to carry out In-situ Slum Rehabilitation of Jhuggi-Jhopari (JJ) Clusters on Railway land on Public Private Partnership (PPP) mode by using land as a resource as per PMAY-U guidelines. In response, Northern Railways intimated that due to Railway's special needs, the slums on Railway land are "untenable settlement"; hence "In-situ Rehabilitation" of these encroachers on Railway land would not be feasible.

National Urban Policy Framework (NUPF)

2812. PROF. M.V. RAJEEV GOWDA: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether the draft National Urban Policy Framework (NUPF) is being implemented, if so, the details thereof;
- (b) if not, reasons therefor and details thereof;
- (c) whether Government is using only the Special Purpose Vehicle (SPV) model for the implementation and provision of services;
- (d) whether this excludes the public from the planning and implementation process;
- (e) if so, the redressal mechanism available to the public if they have issues with the implementation of the NUPF by the SPVs; and
- (f) the agency for handholding States to implement the NUPF, State-wise details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) to (f) Yes, Sir. In order to draft the National Urban Policy Framework (NUPF), a Committee under the Chairmanship of

Dr. Sameer Sharma, then Additional Secretary, Ministry of Housing and Urban Affairs (MoHUA) was constituted on 3rd October, 2017.

The Terms of Reference of the said Committee, *Inter alia*, were to outline the draft policy in consultation with all stakeholders keeping in view the challenges due to rapid urbanization in the country.

The draft NUPF, formulated by the said Committee, was hosted on public domain on 6th February, 2019 for wider consultations up to 31st May, 2019.

A total of 285 responses were received and the feedback so received have been analysed and compiled. The compilation has been done for all the six parameters as sought for in the feedback format and as per the categories of persons who submitted the feedback *viz.* citizens, academicians and private companies/start-ups etc. The compiled formats along with feedback received have been furnished to the Committee. The Committee after considering the feedback has submitted its final report to the Ministry on 11th March, 2020.

As regards the Special Purpose Vehicles (SPVs), the implementation of the Smart Cities Mission (SCM) is being done by a city level SPV. The SPVs plan, appraise, approve, implement, manage, operate, monitor and evaluate their Smart City projects. At city-level, while SPV is responsible for the implementation of the Smart City Proposals, Smart City Advisory Forum (SCAF) is established to advise and enable collaboration among various city stakeholders.

ESIC run hospitals in the country

2813. DR. K.V.P. RAMACHANDRA RAO: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether there is any proposal with Government to establish an Employees' State Insurance Corporation (ESIC) run hospital in Andhra Pradesh consequent division of erstwhile State of Andhra Pradesh;

(b) if so, the details thereof;

(c) the details of availability of ESIC run hospitals and number of workers covered, State-wise; and

(d) the details of States not having ESIC run hospitals?